

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPLE BENCH, NEW DELHI

O.A. No. 997/2019

IN THE MATTER OF:

ADITYA DUBEY (MINOR)

APPLICANT

VS.

AMAZON RETAIL INDIA PRIVATE LIMITED & ORS.

RESPONDENT(S)

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DIVYA SINHA  
SCIENTIST -E

CENTRAL POLLUTION CONTROL BOARD  
PARIVESH BHAWAN, EAST ARJUN NAGAR,  
DELHI-110032

DATE: 16.12.2019

PLACE: DELHI

## CENTRAL POLLUTION CONTROL BOARD, DELHI

Date:13-12-2019

### STATUS REPORT IN THE MATTER OF ADITYA DUBEY (MINOR) VERSUS AMAZON RETAIL INDIA PRIVATE LIMITED & ORS (OA No. 997/2019)

#### 1.0 BACKGROUND

Grievance in this application is against excessive use of plastic packaging materials by Amazon and Flipkart.com in the course of e-marketing in violation of EPR PWM rules,2016.

Hon'ble NGT of vide order dated 22 October 2019 in this matter directed CPCB as follows:

*"Before considering the allegation, we find it necessary to require status report from the CPCB to be furnished within two months...."*

#### 2.0 COMPLIANCE TO DIRECTIONS OF HON'BLE NGT

In order to comply with aforesaid order of the Hon'ble court, CPCB vide letter no.B-17011/7/PWM(corres)/2019/8540 and B-17011/7/PWM(corres)/2019/8541 dated 06/11/2019(**Annexure-1**) communicated to M/s Amazon retail India Pvt Ltd and M/s Flipkart private Limited to submit an application for registration under provision of PWM Rules,2018 and provide details with respect to type and quantity of plastic packaging material used in packaging of products.

#### 2.1 Status Report of M/S Amazon Retail India Private Limited:

In response of the aforesaid letter sent by CPCB, M/S Amazon retail India assured that the obligation of the company as required shall be complied by them.

M/S Amazon Retail India Private Limited's application for registration as Brand Owner under PWM Rules,2018 has been received at CPCB on 5<sup>th</sup> December,2019 , it has been evaluated by CPCB and it is found that information related to quantity of plastic used in packaging, details of suppliers of plastic packaging materials and other information required under PWM Rule, 2018 for registration of M/S Amazon Retail India Private Limited was not provided. In this regard, E-mail dated 10<sup>th</sup> December2019 was sent to M/S Amazon Retail India Private Limited which is placed at **Annexure-II**.

Reply from M/S Amazon Retail India Private Limited is awaited.

## **2.2 Status Report of M/s Flipkart Private Limited:**

i) Letter dated 6<sup>th</sup> December,2019 from M/S **Instakart** Services Pvt. Ltd received on 11<sup>th</sup> December,2019 informing that M/S **Flipkart Private limited** is their holding company, registered in Singapore and Instakart is engaged in the business of providing logistics and fulfilment services to group companies.

Further information as received from M/S Instakart Services Pvt. Ltd and details of relevant correspondence with M/S Instakart Services Pvt. Ltd is placed at **(Annexure-III)**.

ii) CPCB has communicated to M/S Flipkart Private limited regarding obtaining registration under PWM Rules as Brand Owner on 13<sup>th</sup> November,2018 and M/S Flipkart Private limited vide letter dated 19<sup>th</sup> December,2018 had sought extension from CPCB. However, at that stage, M/S Flipkart Private limited did not make any reference of M/S Instakart Services Pvt. Ltd in its correspondence. **(Annexure-IV)**.

iii)CPCB again communicated to M/S Flipkart Private limited regarding obtaining registration under PWM Rules as Brand Owner on 5<sup>th</sup> February,2019 but no reply from M/S Flipkart has been received. **(Annexure-V)**.

## **3.0 Recommendations:**

i) As per provision 9(2) of Plastic Waste Management Rules, 2016 *“Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products.”*

M/s Amazon Retail India Private Limited & M/s Flipkart Private limited are involved in packaging & selling of other companies' products and thus introducing plastic packaging in the market. They need to fulfill their extended producer responsibility under PWM Rules and should obtain registration as Brand Owner under PWM Rules after submitting proper documents.

ii) Issues related to excessive usage of plastic in packaging is addressed in the matter of OA No. 15/2014 Him Jagriti Uttaranchal Welfare Society Vs Union of India & Ors. Further action in this regard may be taken accordingly.



केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEEDPOST

COURT MATTER

F. No. B-17011//7/PWM(Corres)/2019

Dated: 06-11-2019

To,

Amazon Retail India Private Limited,  
Building Nos. 1&2, Agsons Global Logistics Park,  
Village Kishora, Main GT Road,  
Opp Tau Devilal Park,  
Sonipat Haryana- 131001

**Sub: - O.A. No. 997/2019 in the matter of Aditya Dubey (Minor) Vs. Amazon Retail India Private Limited & Ors. Before NGT, PB, New Delhi-reg.**

Sir/Madam,

With reference to the above mentioned subject, grievance is made against excessive use of plastic packaging materials by Amazon.in in the course of e-marketing in violation of 'Extended Producer Responsibility(EPR)' Plastic Waste Management Rules, 2016.

In this matter, Hon'ble NGT vide order dated 22.10.2019 (**enclosed**), directed that "Before considering the allegation, we find it necessary to require status report from the CPCB to be furnished within two months", i.e. 21.12.2019 regarding excessive use of plastic by Amazon Retail India Private Limited,

Further, as per provision 9(2) of Plastic Waste Management Rules, 2016 "Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products."

As per provision 13(2) of Plastic Waste Management Rules, 2016, "Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I to:

- The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories; or
- The Central Pollution Control Board, if operating in more than two States or Union Territories."

M/s. Amazon Retail India Pvt. Ltd. is a brand-owner defined under PWM rules, 2018.

Further, it may be noted that CPCB has prepared a document on "Preparation of Action plan for Producers/Importers/ Brand Owners(PIBOS) for Plastic Waste Management "which is available on CBCB's website "<https://cpcb.nic.in/registration-for-brand-owner/>".

In view of above, Amazon Retail India Pvt. Ltd. is required to submit an application for registration under provision of PWM Rules and provide details with respect to type and quantity of plastic packaging material used in packaging of products within a week of receipt of this letter.

Yours faithfully



**(Divya Sinha)**

Addl. Director & I/c, UPC-II



**SPEEDPOST**

**COURT MATTER**

F. No. B-17011//7/PWM(Corres)/2019

Dated: 06-11-2019

To,

**Flipkart Private Limited,  
8<sup>th</sup> Floor Block B, Devarabessanahalli Village,  
Varthur Hobli, Bengaluru East Taluk,  
Karnataka- 560037**

**Sub: - O.A. No. 997/2019 in the matter of Aditya Dubey (Minor) Vs. Amazon Retail India Private Limited & Ors. Before NGT, PB, New Delhi-reg.**

Sir/Madam,

With reference to the above mentioned subject, grievance is made against excessive use of plastic packaging materials by Flipkart.com in the course of e-marketing in violation of 'Extended Producer Responsibility (EPR)' Plastic Waste Management Rules, 2016.

In this matter, Hon'ble NGT vide order dated 22.10.2019 (enclosed), directed that "Before considering the allegation, we find it necessary to require status report from the CPCB to be furnished within two months", i.e. 21.12.2019, regarding excessive use of plastic by Flipkart Private Limited,

Further, as per provision 9(2) of Plastic Waste Management Rules, 2016 "Primary responsibility for collection of used multi-layered plastic sachet or pouches or packaging is of Producers, Importers and Brand Owners who introduce the products in the market. They need to establish a system for collecting back the plastic waste generated due to their products."

As per provision 13(2) of Plastic Waste Management Rules, 2016, "Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in Form-I to:

- The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories; or
- The Central Pollution Control Board, if operating in more than two States or Union Territories."

M/s. Flipkart Pvt. Ltd. is a brand-owner defined under PWM rules, 2018.

1468/1004/19  
6/11/19

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केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
06/11/19

Further, it may be noted that CPCB has prepared a document on "Preparation of Action plan for Producers/Importers/ Brand Owners(PIBOS) for Plastic Waste Management "which is available on CBCB's website "<https://cpcb.nic.in/registration-for-brand-owner/>".

In view of above, Flipkart Pvt. Ltd. is required to submit an application for registration under provision of PWM Rules and provide details with respect to type and quantity of plastic packaging material used in packaging of products within a week of receipt of this letter.

Yours faithfully



(Divya Sinha)

Addl. Director & I/c, UPC-II

Registration as a Brand-Owner to M/s. Amazon Retail India Pvt. Ltd. under PWM Rules, 2018

From: divya sinha (divsinha@yahoo.com)  
To: rajamram@amazon.com  
Cc: pankajpcb@gmail.com; atanudey2000@gmail.com  
Date: Tuesday, December 10, 2019, 06:21 PM GMT+5:30

Sir,

This has reference to the application dated 02/12/19 regarding registration as a brand owner. This is to inform that the following details/documents are required for further processing of your application:

- i. Provide list and quantum of plastic raw materials used during packaging in Sl. No. 5(b) of Form-I.
- ii. Provide list of persons supplying plastic packaging material in Sl. No. 9 of Form-I along with the supplying quantity.
- iii. Mention the quantity and type of plastic consumed for packaging in Sl. No. 2 of Action Plan.
- iv. Mention the quantity of plastic waste in material flow sheet.
- v. Document supporting the engagement of WMA (M/s. Gem Enviro) by ULBs in West, North, South, Central India directly. The WMA should have PAN India coverage (East, West, North, South and Central India) as per guidelines of Action Plan.
- vi. Agreement copy between WMA (M/s. Gem Enviro) and M/s Amazon Retail India (P) Ltd.

Regards,  
Divya Sinha,  
Addl. Director, UPC II Division,  
Central Pollution Control Board  
Contact: 011-43102453; 9868262316

**InstaKart Services Private Limited**

CIN: U74900KA2015PTC080778

Regd. off: Brigade Manae Court, No.111, Industrial Layout,  
Koramangala, Bangalore – 560095

Phone: 080-67988250

Ms Divya Sinha

Date: 06.12.2019

Addl. Director &amp; I/c UPC-II

Central Pollution Control Board

Parivesh Bhawan, East Arjun Nagar

Delhi – 110032

Subject: Letter dated 06.11.2019 regarding O.A. No. 997/2019 in the matter of Aditya Dubey (Minor) Vs. Amazon Retail India Private Limited & Ors. Before NGT, PB, New Delhi (F.No. B-17011/7/PWM(Corres)/2019/8540).

Respected Maám

We are writing to you in response to your letter dated 06.11.2019 with F.No. B-17011/7/PWM(Corres)/2019/8540. As mentioned earlier in our letter to you dated 19.11.2019, while your letter dated 06.11.2019 was addressed to our holding company, Flipkart Private Limited (“Flipkart”), registered in Singapore, we are writing to you on behalf of InstaKart Services Private Limited (“InstaKart”) which is engaged in the business of providing logistics and fulfilment services to group companies.

We understand from the letter dated 06.11.2019 that Flipkart being a brand-owner is under an obligation to register itself by making an application in Form-I under the Plastic Waste Management Rules 2016 and under the related amendments of 2018 (collectively referred to as “PWM Rules”). In this light we would like to bring to your kind notice the initiatives taken by us thus far to get our registration as brand owner completed and the related developments:

AD (P/A)  
11/12/19  
Dy  
11/12/19  
JC/SLB



## InstaKart Services Private Limited

CIN: U74900KA2015PTC080778

Regd. off: Brigade Manae Court, No.111, Industrial Layout,  
Koramangala, Bangalore – 560095

Phone: 080-67988250

Date	Event
17 October, 2018	Application filed by Instakart seeking registration as a brand owner in the states where it is operating. Copy of the Application attached as <u>Annexure-I</u> .
13 November, 2018	General notice received by M/s Flipkart India Private Limited (“Flipkart India”) from the Central Pollution Control Board (“CPCB”) informing about the online registration facility for producers, brand owners and importers. Copy of the letter attached as <u>Annexure-II</u> .
27 November, 2018	Reply by Flipkart India to CPCB letter dated 13 November, 2018 informing CPCB about the nature of business activity undertaken by Flipkart India and thereafter seeking a clarification from CPCB as to whether the requirement of registration under the PWM Rules would still be applicable to Flipkart India. Copy of the reply attached as <u>Annexure-III</u> .  It may be kindly noted that no response or clarification was ever received by Flipkart India from CPCB in response to this letter.
17 May, 2019	Revised online application filed by Instakart seeking registration as a brand owner. Copy of the online application attached as <u>Annexure-IV</u> .
24 May, 2019	Letter from CPCB to the applicants seeking registration as brand owners and producers, inviting them for an interactive meeting for deliberation regarding their applications. Copy of the general letter has been attached as <u>Annexure-V</u> .
4 June, 2019	Meeting held at CPCB office in New Delhi which was attended by the representatives of the company to understand the requirements and next steps for registration.



## InstaKart Services Private Limited

CIN: U74900KA2015PTC080778

Regd. off: Brigade Manae Court, No.111, Industrial Layout,  
Koramangala, Bangalore – 560095

Phone: 080-67988250

12 July, 2019	Letter sent by Instakart to CPCB in furtherance of the meeting held with CPCB on 4 June, 2019 with additional documents to be considered as an addendum to the online application dated 17 May, 2019 filed for registration as brand owner. Copy of the letter has been attached as <u>Annexure-VI</u> .
6 September, 2019	Follow-up letter sent by Instakart to CPCB to check the status of the online application for registration as brand owner. The letter also highlighted the steps undertaken to eliminate single use of plastic. Copy of the letter attached as <u>Annexure-VII</u> .
16 October, 2019	E-mail received from CPCB seeking response to additional queries and clarification on a few issues pertaining to the application for registration as brand owner. Copy of the email from CPCB attached as <u>Annexure-VIII</u> .
13 November, 2019	Notice dated 6 November, 2019 received by the company with reference to O.A. No. 997/2019 pending before the Hon'ble National Green Tribunal, Principal Bench, New Delhi. Copy of the notice of enquiry has been attached as <u>Annexure-IX</u> .
15 November, 2019	Email sent with point-wise reply to the issues raised in the CPCB email dated 16 October, 2019. Copy of the email sent to CPCB attached as <u>Annexure-X</u> .

It may kindly be noted that pursuant to our meeting with CPCB on 4 June, 2019 we had submitted the additional documents and we have also responded to the additional queries thereafter in our email dated 15 November, 2019. Therefore all the details required by CPCB have already been provided by us. Additionally, in our reminder dated 6 September, 2019 we had also highlighted the following additional steps taken by us as a part of our vision to reduce single use of plastic:



## InstaKart Services Private Limited

CIN: U74900KA2015PTC080778

Regd. off: Brigade Manae Court, No.111, Industrial Layout,  
Koramangala, Bangalore – 560095

Phone: 080-67988250

- (i) Reduced 25% plastic application since 2018 through various reduction initiatives in our packaging value chain.
- (ii) Target of 30% plastic waste collection for 2019, as also submitted in our plan for Extended Producer Responsibility (“EPR”).
- (iii) Steps being undertaken to introduce renewable alternatives and recycled plastic to replace plastic use in packaging.

We would like to reiterate our commitment for ensuring sustainable, eco-friendly practices in our businesses and as mentioned above, steps in this regard have been initiated already. In this light and in light of our application seeking registration as brand owner, we would sincerely request you to expedite our registration process. We would also request you to kindly provide us an opportunity to meet your colleagues and you to explain these further and address any additional queries that you may have in this regard.

Yours faithfully,

  
\_\_\_\_\_  
Authorised Signatory

Encl: a/a

**Annexure-III**

M/S **Instakart** Services Pvt. Ltd has applied for the Brand owner registration with CPCB and following are the sequence of events regarding their application for Registration as Brand-owner

Sl. No.	Date	Events
1.	17/10/18	EPR Application filed by M/s. <b>Instakart Services Pvt Ltd.</b> on CPCB's online portal for registration as a Brand-owner
2.	28/10/18	CPCB made following queries against M/S Instakart on online portal:  <ol style="list-style-type: none"><li>1. Name of all the States/UTs where the firm is selling/marketing their products.</li><li>2. GST/ Trade License Numbers of each State for proofs of selling the products.</li><li>3. Details of disposal of wastes i.e. in Road Construction, Co-Processing of cement kilns, Waste to Energy or any other methods used for disposal (Tons/Month).</li><li>4. Copy of agreement with PRO (IPCA).</li></ol>
3.	17/05/19	Re-submission of online EPR application by M/S Instakart after incorporating the reply of queries asked by CPCB
4.	04/06/19	Meeting with M/s Instakart and addressed the shortcomings of its application .
5.	26/06/19	CPCB prepared a document for <i>preparation of action plan for producers/ importers/ brand owners (PIBOs) for plastic waste management</i> and uploaded at CPCB's website on 26/06/19
6.	06/09/19	M/s Instakart submitted application without revised Action Plan.

	17/09/19	CPCB informed M/s Instakart to submit revised action plan.
7.	27/09/19	M/s Instakart filed application along with the revised Action Plan
8.	14/10/19	<p>CPCB made following queries to M/s. Instakart for further processing of the application:</p> <ul style="list-style-type: none"> <li>i) Total quantity of plastic consumed in Sl. No. 2 of Action Plan.</li> <li>ii) Discrepancy on the data mentioned in Sl. No. 7(a) [Total quantum of waste generated: 2949.6 TPA] of Form-I and Sl. No. 3 of Action Plan (Estimated quantity of plastic waste to be generated: 3251.4 TPA]</li> <li>iii) As per Annexure-I, total plastic purchased by the firm was 11852 TPA whereas plastic waste generated is 3251.4 TPA as per Sl. No. 3 of Action Plan.</li> <li>iv) EPR target should be revised in one year instead of three years.</li> <li>v) Document supporting in engagement of the waste management agencies by the ULBs in Sl. No. 6(c-iii) of Action Plan along with the registration certificate of Recyclers and permission of co-processors for co-processing from concerned SPCBs/PCCs.</li> <li>vi) List of Recyclers/co-processors engaged with Waste Management Agencies for disposal of collected plastic waste in Sl. No. 6(c-vi and vii) of Action Plan along with the registration certificate of Recyclers and permission of co-processors for co-processing from concerned SPCBs/PCCs.</li> <li>vii) Break-up of quantity proposed to be sent to Recycler/co-processor by the Waste Management Agencies in Sl. No. 6(c-of Action Plan.</li> <li>viii) Material flow sheet of Action Plan indicating the plastic waste.</li> </ul>
9.	15/11/19	M/s. Instakart submitted the replies of queries made by CPCB on 14/10/19

10.	06/12/19	<p>CPCB made further following queries to M/s. Instakart regarding M/s Instakart's replies submitted on 15/11/19:</p> <p>i) As per Annexure-I (of Form -I), total plastic purchased by the firm was 11,852 TPA whereas as per email dated 15/11/19 total quantity of plastic consumed/purchased is 7681 TPA but plastic waste generated is only 3251 TPA. Further, as per earlier introduction paragraph of the Action Plan (copy attached) plastic waste generation is 16588 TPA in 2018-19. Please justify.</p> <p>As it is an E-commerce company, total plastic consumed/purchased should get converted to plastic waste. So, please revise your EPR Action plan accordingly.</p> <p>ii) Indicate the quantity of plastic waste disposed in each stream in materials flowsheet of Action Plan.</p> <p>iii) Documents supporting the engagement of WMAs (M/s. IPCA &amp; M/s. GEM Enviro.) by ULBs along with the agreement copies. The WMAs should have Pan India Coverage (East, West, North, south, Central India) as per guidelines of Action Plan.</p> <p>iv) Break -up quantity of Sl. No. 6(c-viii) of action plan should be matched with EPR target.</p> <p>v) EPR target should be revised to one year.</p> <p>vii) Provide details of Sl. No. 6 (c-vi&amp; vii) of Action Plan.</p>
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Reply from M/S Instakart Services Pvt. Ltd is <sup>awaited</sup> ~~pending~~.



# CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment, Forest and Climate Change, Govt. of India)

'Parivesh Bhawan' C.B.D. Cum-Office Complex,

East Arjun Nagar, Shahdara, Delhi-110032

Telefax-011-43102453, E-mail:ssskn2012@gmail.com, Website-www.cpcb.nic.in

## SPEEDPOST

F. No.B-17011/7/UPC-II-PWM (MLP)/2018 12660-12689

Dated: 13.11.2018

To,

Director,  
Brand Owners  
(As per list)

Sub: - Application for obtaining registration under PWM Rules, 2016, as amended 2018, as a Brand Owner/Producer for using & manufacturing of MLP - Reg.

Sir,

This has reference to the provision 13(2) of PWM Rules, 2016, as amended 2018 "Every producer or brand-owner shall, for the purpose of registration or for renewal of registration, make an application in **Form-I** to:-

- The concerned State Pollution Control Board or Pollution Control Committee of the Union territory, if operating one or two States or Union Territories; or
- The Central Pollution Control Board, if operating in more than two States or Union Territories".**

CPCB has evolved online registration facility for Producers, Brand Owners and Importers so that the applicant can submit the application for registration in CPCB for collecting back the plastic waste generated from their packagings/products to fulfil the responsibility of EPR. The E-Portal is available on CPCB's website (under E-Governance ~ Registration of Producer/Brand Owner under PWM) by creating user in company's name. The detailed checklist for preparation of action plan for collecting back the plastic wastes is also available on the portal.

It is requested that the concerned Brand-Owners/Producers should submit the application at the earliest preferably before **28.11.2018**, failing which necessary action as per provisions of PWM Rules, 2016, as amended 2018, may be initiated.

Yours faithfully

(Dr. S.K. Nigam)

Additional Director & I/C UPC-

16.11.18  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
निर्गत  
दिनांक 15/11/18

O/C

List of unregistered BOs

Sl. No.	Address
1.	<b>M/s. Patanjali Ayurved Limited,</b> D-26, PUSHPANJALI, BIJWASAN ENCLAVE, NEW DELHI 110061, India
2.	<b>M/s Britannia Industries Ltd.,</b> Prestige Shantiniketan, Tower C Whitefield, Bangalore-560048
3.	<b>M/s Jindal Poly Films Ltd.</b> Plot No 12, Sector B-1, Local Shopping Complex, Vasant Kunj, New Delhi, Delhi 110070
4.	<b>M/s Deluxe Recycling (India) Pvt. Ltd.</b> A-Wng, 2nd Floor, Kakad House Bldg, Opp. Bombay Hospital, Near Marines Lines, Mumbai, Maharashtra 400020
5.	<b>M/s BLACKBERRY INDIA PRIVATE LIMITED</b> Unit No. 216, Second Floor, Square One, C-2, District Centre, Saket New Delhi South Delhi DL 110017 IN
6.	<b>M/s Surya Food &amp; Agro Ltd (registered Office)</b> D-1, Sector 2, Noida - 201301, Near Nirulas Hotel
7.	<b>M/s Harvest Gold Foods India Pvt Ltd.</b> RZ-167(1), A-Block, Road No.4, Mahipalpur Extn., Mahipalpur, New Delhi - 110037, Delhi, India
8.	<b>M/s Dr. Reddy's Laboratories Ltd.</b> 8-2-337, Road No. 3, Hyderabad, Pincode: 500034
9.	<b>M/s Devyani International Pvt Ltd.</b> RJ Corp.   Plot No.31   Sector 44 Institutional Area   Gurgaon, Haryana - 122002   India
10.	<b>M/s Twinings Pvt. Ltd.</b> 8, A.J.C. Bose Road, Kolkata-700017, West Bengal
11.	<b>M/s Apeejay Tea Ltd.</b> Apeejay House, 15, Park Street, Kolkata 700 016
12.	<b>M/s Malu Global Consumer Products Pvt Ltd.</b> "Neelkamal" 1249, Central Avenue. Nagpur- 440002, INDIA
13.	<b>M/s Dalmia Bharat Sugar &amp; Industries Ltd.</b> 11th floor, Hansalaya Building Barakhamba Road, Delhi, 110001
14.	<b>M/s Deval Foods India Pvt. Ltd</b> F-5, Deval complex, Miraj Highschool road, Miraj 416 410
15.	<b>M/s Gujarat Tea Processors &amp; Packers Ltd.</b> Wagh Bakri House, Ambawadi, Ahmedabad - 380006
16.	<b>M/s Today Tea Ltd.,</b> 118 Fie, Patparganj Industrial Area, Patparganj, Patparganj, New Delhi, Delhi 110092
17.	<b>M/s Mohani Tea Leaves Pvt. Ltd.,</b> Noida One, 5th Floor Tower-C, B-8 IT Park, Sector 62, Noida, Uttar Pradesh 201309
18.	<b>M/s Flipkart India Private Limited</b> Vaishnavi Summit, Ground Floor, 7th Main, 80 Feet Road, 3rd Block, Koramangala Industrial Layout, Bangalore KA 560034

19.	<b>M/s Amazon Development Center India Pvt. Ltd.</b> Brigade Gateway, 8th floor, 26/1, Dr. Rajkumar Road, Malleshwara Bangalore-560055, Karnataka, India.
20.	<b>M/s Trackon Couriers Pvt Ltd</b> A,-64, Naraina Ind. Area, Phase-I, Near PVR, Naraina, New Delhi
21.	<b>M/s Ferrero India Pvt. Ltd.</b> World Trade Center, 8 <sup>th</sup> Floor, Tower 3, Kharadi, Pune- 411014
22.	<b>M/s S. C. Johnson Products Pvt. Ltd.</b> 5th Floor, Plot No. 68, Sector 44, Gurugram, Haryana 122003
24.	<b>M/s. Emami Limited</b> Emami Tower, 687 Anandapur, EM Bypass, Kolkata 700107, West Bengal,
25.	<b>M/s NUTRICIA INTERNATIONAL PRIVATE LIMITED</b> 11th Floor, Building 8C,, DLF Cybercity, DLF Phase 2, Gurgaon, Haryana, INDIA, 122002
26.	<b>M/s Savencia Fromage &amp; Dairy India Private Limited</b> A-41 & 42, Phase II, Extension, Noida-201305
27.	<b>M/s FUTURE CONSUMER LIMITED</b> Knowledge House, Shyam Nagar, Off Jogeshwari Vikhroli Link Road Jogeshwari (East), Mumbai - 400 060, Maharashtra, India
28.	<b>M/s Varun Beverages Ltd</b> Plot No. 31, Institutional Area, Sector - 44, Gurgaon / Gurugram Haryana , 122002
29.	<b>M/s Empee Distilleries Ltd</b> Empee Tower No. 59, Harris Road Pudupet Chennai, Tamil Nadu , 600002
30.	<b>M/s Manpasand Beverages Ltd.</b> Survey No. 1768 & 1774/1, Manjusar Village, Savli Road, Savli Gujarat , 391775
31.	<b>M/s Tata Coffee Ltd.</b> 57, Brigade point, Railway Parallel Road, Kumara Park West Bangalore / Bengaluru Karnataka - 560020
32.	<b>M/s Bacardi India Pvt Ltd.</b> 805, 8th Flr, Time Tower, M G Rd, Off. Centre Mall Gurgaon / Gurugram Haryana - 122001
33.	<b>M/s Carlsberg India Pvt Ltd.</b> 3rd Floor Tower A Paras Twin Tower Sec-54 Gurgaon / Gurugram Haryana - 122002
34.	<b>M/s Danone Foods &amp; Beverages India Pvt Ltd.</b> The Centruim, Office Premise No. 1, 3rd Floor, Level 4, Phoenix Market LBS Marg, Kurla (W), Mumbai Maharashtra , 400070
35.	<b>M/s Ebro India Pvt Ltd.</b> Time Tower, 510, 5th Floor. Sector 28, Gurgaon / Gurugram Haryana - 122003
36.	<b>M/s Newby Teas India Pvt Ltd.</b> 40, luhsun sarani, new cit road, Kolkata West Bengal , 700012



19.12.2018

To,  
Dr. S.K. Nigam  
Additional Director & I/C, UPC-II  
Parivesh Bhawan C.B.D, Cum-Office Complex  
East Arjun Nagar, Shahadra, Delhi - 110032  
Central Pollution Control Board

**Sub:** Application for obtaining registration under PWM, Rules, 2016.

**RE:** Your Letter dated 13<sup>th</sup> November 2018 – File No. B-17011/7/UPC-II-PWM (MLP)/2018/12688, post which our reply dt. 26.11.2018, regarding extension of time.

Dear Sir,

We are in receipt of your above referred notice, whereby we have been directed to file an online application under Plastic Waste Management Rules, 2016/2018. In that regard we have filed our reply on 26.11.2018 and sought extension for guidance from your Honourable Office.

Furtherance to the said reply, we request for personal hearing in the said matter so that we can meet you face to face and understand the issue thoroughly and file the said online application with all the facts in place for and on behalf of Flipkart India Pvt Ltd.

Yours Faithfully



Authorized Representative

Flipkart India Pvt Ltd

*After approval of Mem dt.  
20/12/18  
21.12.18  
RAT (A)*



To,  
Dr. S.K. Nigam  
Additional Director & I/C, UPC-II  
Parivesh Bhawan C.B.D, Cum-Office Complex  
East Arjun Nagar, Shahadra, Delhi - 110032  
Central Pollution Control Board

**Sub:** Application for obtaining registration under PWM, Rules, 2016.

**RE:** Your Letter dated 13<sup>th</sup> November 2018 – File No. B-17011/7/UPC-II-PWM (MLP)/2018/12688

Dear Sir,

We are in receipt of your above referred notice, whereby we have been directed to file an online application under Plastic Waste Management Rules, 2016/2018. In this regard we state as follow:

- Flipkart India Pvt Ltd (hereinafter to be referred as "Company") is a B2B (Business to Business) entity which has its registered place of business as, Vaishnavi Summit, Ground Floor, 7th Main, 80 Feet Road, 3rd Block, Koramangala Industrial Layout, Bangalore-560034, Karnataka.
- Company is engaged in carrying a wholesale cash and carry business of various commodities over internet (E-commerce) in Business to Business (B2B) segment.
- Company is importing third party goods and sell the same to the registered Sellers on the portals and in turn such registered Sellers sells the same through such e-commerce portal. Further company is also owning some private labels which are being sold through such e-commerce portal.

We request that CPCB shall guide us and let us know we need to file the application for third party labels or for the private labels under PWM, Rules, 2016/18. We assure your goodself that we are at all times available for providing any further clarifications or any additional information in this regard, as may be required by you.

Yours Faithfully

Authorized Representative

Flipkart India Pvt. Ltd.



*Praveen K. Nigam*  
11.12.18

*JAY M*  
*RAC 12*



# CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment, Forest and Climate Change, Govt. of India)  
'Parivesh Bhawan' C.B.D. Cum-Office Complex,  
East Arjun Nagar, Shahdara, Delhi-110032

Telefax-011-43102453, E-mail:ssskn2012@gmail.com, Website-www.cpcb.nic.in

**SPEEDPOST**

F. No.B-17011/7/UPC-II-PWM (MLP)/2018

16019-16081

Dated: 05.02.2019

To,

The CEO,  
Brand Owners  
(As per list)

**Sub: - Application for obtaining registration under Plastic Waste Management Rules (PWM), 2016, as amended 2018, as a Brand-Owner for using & Manufacturing of MLP/Films - Reg. Reminder**

Sir,

This is in continuation to this office letter of even number dated 26<sup>th</sup> December, 2018, in which all Brand-Owners (using MLP/other plastic packagings for packing their products) were requested to apply through online portal for registration, if operating more than two States/UTs, however, application for registration hasn't been received till date.

In view of above, you are directed to apply for registration within **one week** (by 12.02.2019), failing which necessary action as per PWM Rules, 2016, as amended 2018, will be initiated.

Yours faithfully,

  
(Dr. S.K. Nigam)  
Additional Director & I/C UPC-II  
05/2/19

S60/0/c-II/19  
6/1/19

RAAG  
7/2/19  
OK

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

निर्गत  
दिनांक 7/02/19

List of unregistered BOs

Sl. No.	Address
1.	<b>M/s. Patanjali Ayurved Limited,</b> D-26, PUSHPANJALI, BIJWASAN ENCLAVE, NEW DELHI 110061, India
2.	<b>M/s Britannia Industries Ltd.,</b> Prestige Shantiniketan, Tower C Whitefield, Bangalore-560048
3.	<b>M/s Jindal Poly Films Ltd.</b> Plot No 12, Sector B-1, Local Shopping Complex, Vasant Kunj, New Delhi, Delhi 110070
4.	<b>M/s Deluxe Recycling (India) Pvt. Ltd.</b> A-Wng, 2nd Floor, Kakad House Bldg, Opp. Bombay Hospital, Near Marines Lines, Mumbai, Maharashtra 400020
5.	<b>M/s BLACKBERRY INDIA PRIVATE LIMITED</b> Unit No. 216, Second Floor, Square One, C-2, District Centre, Saket New Delhi South Delhi DL 110017 IN
6.	<b>M/s Surya Food &amp; Agro Ltd (registered Office)</b> D-1, Sector 2, Noida - 201301, Near Nirulas Hotel
7.	<b>M/s Harvest Gold Foods India Pvt Ltd.</b> RZ-167(1), A-Block, Road No.4, Mahipalpur Extn., Mahipalpur, New Delhi - 110037, Delhi, India
8.	<b>M/s Dr. Reddy's Laboratories Ltd.</b> 8-2-337, Road No. 3, Hyderabad, Pincode: 500034
9.	<b>M/s Devyani International Pvt Ltd.</b> RJ Corp.   Plot No.31   Sector 44 Institutional Area   Gurgaon, Haryana - 122002   India
10.	<b>M/s Twinings Pvt. Ltd.</b> 8, A.J.C. Bose Road, Kolkata-700017, West Bengal
11.	<b>M/s Apeejay Tea Ltd.</b> Apeejay House, 15, Park Street, Kolkata 700 016
12.	<b>M/s Malu Global Consumer Products Pvt Ltd.</b> "Neelkamal" 1249, Central Avenue. Nagpur- 440002, INDIA
13.	<b>M/s Dalmia Bharat Sugar &amp; Industries Ltd.</b> 11th floor, Hansalaya Building Barakhamba Road, Delhi, 110001
14.	<b>M/s Deval Foods India Pvt. Ltd</b> F-5, Deval complex, Miraj Highschool road, Miraj 416 410
15.	<b>M/s Gujarat Tea Processors &amp; Packers Ltd.</b> Wagh Bakri House, Ambawadi, Ahmedabad - 380006
16.	<b>M/s Today Tea Ltd.,</b> 118 Fie, Patparganj Industrial Area, Patparganj, Patparganj, New Delhi, Delhi 110092
17.	<b>M/s Mohani Tea Leaves Pvt. Ltd.,</b> Noida One, 5th Floor Tower-C, B-8 IT Park, Sector 62, Noida, Uttar Pradesh 201309
18.	<b>M/s Flipkart India Private Limited</b> Vaishnavi Summit, Ground Floor, 7th Main, 80 Feet Road, 3rd Block, Koramangala Industrial Layout, Bangalore KA 560034

Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 997/2019

Aditya Dubey (Minor)

Applicant(s)

Versus

Amazon Retail India Private Limited &amp; Ors.

Respondent(s)

Date of hearing: 22.10.2019

**CORAM:** HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Applicant(s): Mr. Pramod Kumar, Mr. Divya Prakash Pandey,  
Advocates

**ORDER**

Grievance in this application is against excessive use of plastic packaging materials by Amazon.in and Flipkart.com in the course of e-marketing in violation of 'Extended Producer Responsibility' Plastic Waste Management Rules, 2016.

Before considering the allegation, we find it necessary to require status report from the CPCB to be furnished within two months by email at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in).

A copy of this order be sent to the CPCB by email.

The applicant may furnish a set of papers to the CPCB and file affidavit of service within one week.

List for consideration on 03.01.2020.

Adarsh Kumar Goel, CP

S.P Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

October 22, 2019  
Original Application No. 997/2019  
AK

